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**Central Administrative Tribunal, Principal Bench, New Delhi**

O.A.No.2707/2004

Hon'ble Mr.Justice V.S. Aggarwal, Chairman  
Hon'ble Mr.S.K. Naik, Member(A)

New Delhi, this the 8<sup>th</sup> day of November, 2004

Shri Anil Kumar (Ex-Warden-752 Central Jail),  
R/o Village Behta, Hojapur,,  
Loni,Ghaziabad (U.P.)

....Applicant

(By Advocate: Shri Rajeshwar Singh)

Versus

Government of N.C.T.  
Through the Director General of Prison,  
Prisons Head Quarter,  
Near Lajwanti Garden Chowk,  
Janakpuri,  
New Delhi

....Respondents

Order(Oral)

Justice V.S. Aggarwal, Chairman

Learned counsel for the applicant states that against the impugned order dated 16.6.2004, he would avail of the alternative remedy by filing an appeal and thereafter, if necessary, would take recourse under the law.

2. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn.

7 Decm  
( S.K. Naik )  
Member(A)

  
( V.S. Aggarwal )  
Chairman

/dkm/